



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

**NOTIFICATION.**

Srinagar, the 17<sup>th</sup> Oct, 2016

SRO 334 .- Whereas, on 21.10.2009, Police Station, Pulwama received information to the effect that some miscreants have pasted posters on various places in which secessionist activities have been highlighted with the object to create disharmony amongst general public against the Union of India; and

Whereas, in this connection, Case FIR No. 282/2009 under section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Pulwama and investigation initiated; and

Whereas, during the course of investigation, the posters were seized and prima-facie case made out against the accused persons namely, Syed Ali Shah Geelani (Chairman Hurriyat Conference "G"), Bashir Ahmad Dar S/o Mohammad Akbar Dar R/o Kangan, Mohammad Ayoub Khan S/o Ahad Khan R/o Chewa Kalan and Sonaulah Mir S/o Ghulam Mohammad Mir R/o Nowpora Payeen; and

Whereas, during the course of further investigation, on the basis of statements of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 13 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/ views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

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